

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA. No. 206 of 2016 IN
DFR NO. 979 OF 2016

Dated : 01st June, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

UJVN Ltd. Dehradun

...Appellant(s)

Versus

Uttarakhand Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Himanshu Shekhar

Counsel for the Respondent(s)

:

Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R-1

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for UPCL

ORDER

There is 370 days' delay in filing this appeal. In this application, the applicant has prayed that the delay be condoned.

We have heard learned counsel for the applicant and learned counsel for the respondents.

It appears that the applicant was prosecuting the review application, hence the delay. For the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **20.07.2016.**

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson